

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Phone: 011- 23753942 Fax- 23753923

Petition No. 192/GT/2020

Dated: 3.12.2020

To

General Manager (OS & Commercial),
NTPC Sail Power Company Limited,
NBCC Tower (4th Floor), 15, Bhikaji Cama Place
New Delhi-110 066

Sir,

Subject: Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2014 to 31.3.2019 after truing up exercise.

With reference to the above mentioned subject, I am directed to request you to furnish the following information on affidavit, with advance copy to the Respondents on or before **17.12.2020**:

- (a) Clarification regarding 'Un-discharged liability included in column 3' of ₹0.59 lakh for 'De-capitalization of spares, not part of capital cost' for the year 2017-18 vis-à-vis 'Nil' amount mentioned against 'Accrual basis' i.e., column 3 in Form-9D;
- (b) The Gross Block for the year 2014-15 considered in Form-9E is ₹266041.42 lakh against the Gross Block in Form-11 i.e. ₹277041.42 lakh. The difference of ₹11000.00 lakh is considered in Form-11, under the name of 'Mohad Reservoir-Industrial water', shall be clarified;
- (c) Documentary evidence in respect of floating rate of interest in Form-13;
- (d) Submit the workings with justifications/explanations of the amount claimed under the head of 'Impact of GST' in O&M expenses, as mentioned under Annexure-III of the said petition;
- (e) Clarification of the difference of ₹0.05 lakh in the opening capital cost claimed and the admitted capital cost as on 31.3.2014 vide order dated 29.12.2015 in Petition Nos. 220/GT/2013 with 132/GT/2014;
- (f) Explain the various Ind-AS adjustments mentioned in Form-9C;
- (g) Information in Form-9C, duly certified by auditor;
- (h) Editable soft copy along with formula and linkages of the liability flow statement;
- (i) Details in respect of re-financing of loans as per format below:

Date of Re-Financing	Old Lender Name	Outstanding Loan Amount	Old ROI	New Lender Name	Amount of New Loan	New ROI

2. The Respondents, who shall file their replies by **24.12.2020**, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before **31.12.2020**. The due date for filing the additional information and reply/rejoinder should be strictly complied with and no extension of time shall be granted for any reason.

Yours sincerely

Sd/-

(B. Sreekumar)
Deputy Chief (Law)

Copy to:
All Respondents